

**National Company Law Tribunal
Allahabad Bench**

CP NO (IB) 238/ALD/2018

**ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2018**

**NAME OF THE COMPANY: Manvender Singh Malik V/s M/s Shri Narshing Dev
Sugar Pvt Ltd**

SECTION OF THE COMPANIES ACT/I & B CODE: 9 IBC

CP NO (IB) 238/ALD/2018

Sh. Chetan Chatterjee, Advocate for the Operational Creditor is present. The present petition is filed by the Applicant/Operational Creditor under Section 9 of IBC (Insolvency & Bankruptcy Code, 2016).

As per the direction of Hon'ble NCLAT in the matter of **M/s Innoventive Industries Ltd. v/s ICICI Bank** notices are to be issued to the Corporate Debtor. Operational Creditor is directed to serve the Court notice on the Corporate Debtor and file affidavit of service. Designated Registrar of this Tribunal is directed to hand over the Court Notice to the Operational Creditor for doing effective service on the Corporate Debtor. Petitioner is directed to file Affidavit of Service within seven days, after that, rejoinder, if any, may be filed within seven days.

List the matter on 1st August 2018, for admission.

Dated:13.07.2018

**SAROJ RAJWARE,
MEMBER (T)**

**V.P. SINGH,
MEMBER (J)**

*Typed by:
Md. Zaid
(Stenographer)*